

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 291/TT/2022

- Subject** : Petition for determination of transmission tariff for the 2019-24 tariff period for 02 nos. 400 kV line bays at Rangpo GIS under the “Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (Part – B)” in the Eastern Region.
- Date of Hearing** : 6.2.2024
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Bihar State Power (Holding) Company Limited and 7 others
- Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Sneha Singh, Advocate, PGCIL
Shri Amit Yadav, PGCIL

Petition No. 337/TT/2022

- Subject** : Petition for determination of transmission tariff for the 2019-24 tariff period in respect of one asset under “Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (Part – B1).”
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Bihar State Power (Holding) Company Limited and 7 others
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Sneha Singh, Advocate, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

The orders in the instant petitions were reserved on 12.1.2023. However, the orders could not be issued prior to Shri I.S. Jha, Member, demitting the office. Accordingly, Petition Nos. 291/TT/2022 and 337/TT/2022 are listed for hearing today.



2. Learned counsel for the Petitioner submitted that the Petitioner had claimed the transmission tariff in respect of LILO of Teesta-III-Kishanganj Line (LILO-I) at Rangpo and associated bays at Rangpo (i.e. Asset-19 in Petition No. 382/TT/2020). She further submitted that the Petitioner claimed transmission charges for the assets associated with LILO of both circuits of Teesta-III-Kishanganj 400 kV D/C at Rangpo and associated bays at Rangpo in two other petitions, namely, in Petition Nos. 291/TT/2022 and 337/TT/2022. She submitted that the Commission, in an order dated 14.11.2023 in Petition No. 382/TT/2020, did not grant a tariff for Asset-19, observing that all the transmission assets/elements associated with LILO of 400 kV D/C Teesta-III-Kishanganj at Rangpo Sub-station should be dealt together in one petition so that a comprehensive view may be taken. In view of the Commission's order dated 14.11.2023 in Petition No. 382/TT/2020, she prayed that the Petitioner may be allowed to amend Petition Nos. 291/TT/2022 and 337/TT/2022.

3. After hearing the Petitioner, the Commission allowed the request of the Petitioner for amendment of Petition Nos. 291/TT/2022 and 337/TT/2020 and directed to file amended petitions by 15.3.2024, with an advance copy to the Respondents, who may file their replies, if any, by 1.4.2024, with an advance copy to the Petitioner and the Petitioner may file its rejoinder, if any, by 8.4.2024. The Commission further observed that due dates of filing the reply and rejoinder should be strictly adhered to, and no extension of time shall be granted.

4. Accordingly, Petition Nos. 291/TT/2022 and 337/TT/2022 will be listed for final hearing on 26.4.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

